

**Circular No. 93**  
**dated 14/8/95**

**F.No. 528/63/95-Cus. (TU)**

Government of India  
Ministry of Finance  
Department of Revenue, New Delhi

**Subject:** Import of cars by State Tourism Corporations, Tour Operators etc. - Regarding.

I am directed to invite your attention to Customs Notfn. No. 73/94 dated 1.3.1994 as amended vide Notfn. No. 113/95-Cus. dated 7.6.1995 and to say that by amending notification air conditioned cars have been deleted from the parent notification No. 73/94-Cus. dated 1.3.1994. As a consequence, A.C. cars imported by State Tourism Corporation, Tour Operators etc., under this scheme does not have a ceiling of US \$ 35,000 nor the duty for such goods is required to be paid in convertible foreign exchange currency. These cars could be cleared as if normal imports except that for the purpose of their importability, the authorisation / certificate from the Director - General of Tourism in the Ministry of Civil Aviation and Tourism, Government of India would be deemed to be a licence and no import licence from the D.G.F.T. need to be insisted for such imports.

Sd/-  
(V.K. Singh)  
Senior Technical Officer